ADDENDUM TO THE PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF MICRO INKS LIMITED

This announcement is with reference to the public announcement issued on October 26, 2005 and a corrigendum issued on November 30, 2005 ("Announcements") by Kotak Mahindra Capital Company Limited ("Manager to the Offer") for and on behalf of MHM Holding GmbH.

Shareholders are requested to kindly note that the Acquirer has received FIPB approval and has made the requisite application to RBI. The Acquirer has also made filings for regulatory approvals to US Federal Trade Commission and the US Department of Justice (Antitrust Division) and German Antitrust Department (Bundeskartellamt).

This announcement should be read in conjunction with the Announcements. Terms used but not defined in this announcement shall have the same meaning as assigned in the Announcements. This announcement is for the information of Shareholders only and all the terms and conditions of the Offer remain unchanged. The Board of Directors of the Acquirer accepts full responsibility for the information contained in this announcement and also accepts responsibility for the obligations of the Acquirer laid down under the Regulations.

This announcement is expected to be available on the SEBI website at http://www.sebi.gov.in during the period for which Offer will remain open. For further details, please refer to the Letter of Offer issued by the Acquirer.

Issued by the Manager to the Offer for and on behalf of the Acquirer

kotak
Investment Banking

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Contact Person: Mr. Ajay Vaidya
Vice President (Compliance) and Company Secretary

Dated: December 14, 2005
Place: Mumbai